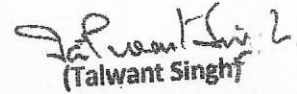


OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

This is to bring to the notice of all the officials of this establishment that Compensatory Leave in lieu of duty performed with Ld. Presiding Officer on Second Saturday, Sunday and holiday will be admissible within six months of its becoming due unless the detention order specifies the extended validity of compensatory leave as per rule. In the absence of any order regarding extended validity of compensatory leave, the same will be treated as lapsed after six months, if not availed.


(Talwant Singh)

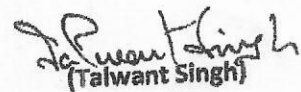
District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

Dated, Delhi the 22/11/18

No. 72971 - 73101 Admn.II/Leave/2018

Copy forwarded for information and necessary action to:

1. The District & Sessions Judge, West(THC), East (KKD Courts), North East (KKD Courts), Shahdara (KKD Courts), New Delhi (PHC), North West & North Rohini Courts, South (Saket Courts), South East (Saket Courts) and South West District (Dwarka Courts), Delhi with the request to circulate the directions amongst the officials posted in their respective Districts.
2. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi to circulate the directions of the Officials posted under their control.
3. All the Sr. A.O.(Judicial)/A.O(Judicial), Branch In-Charges, Central District, Tis Hazari Courts, Delhi to circulate the directions to the Officials posted under their control.
4. Chairman/Nodal Officer, Web Site Committee, Tis Hazari Courts, Delhi with the direction to upload the circular on official website.
5. Personal Office of the Ld. District & Sessions Judge (HQs), Delhi.
6. Dealing Official, Server Room No. 207, Tis Hazari Courts, Delhi.


(Talwant Singh)

District & Sessions Judge (HQs)